

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ABLOOM INFOTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Abloom Infotech Private Limited
2.	Date of incorporation of corporate debtor	03/05/1994
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. of corporate debtor	U74899DL1994PTC058760
5.	Address of the registered office and principal office (if any) of corporate debtor	Kh. No. 300, Gopi Ram Building, Sultanpur Village New Delhi South Delhi 110030, India
6.	Insolvency commencement date in respect of corporate debtor	11.03.2021 (Date of receipt of Order by IRP is 12.03.2021)
7.	Estimated date of closure of insolvency resolution process	07-09-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Parveen Bansal Regn. No.-IBBI/IPA-001/IP-P00175/2017-2018/10344
9.	Address and e-mail of the interim resolution professional, as registered with the Board	J-347, Block J, Sarita Vihar, New Delhi, National Capital Territory of Delhi, 110076 Email- pkbansal00@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-44/3, Pocket D, Okhla Industrial Area, Phase II, New Delhi - 110020 Email- abloom.infotech@pbinsolvency.com
11.	Last date for submission of claims	26-03-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Abloom Infotech Private Limited on 11th March, 2021

The creditors of Abloom Infotech Private Limited, are hereby called upon to submit their claims with proof on or before 26-03-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13.03.2021
Place: New Delhi


PARVEEN BANSAL
Interim Resolution Professional
IBBI/IPA-001/IP-P00175/2017-2018/10344